

श्री आर्ज कुरनेगडीछ : अध्यक्ष महोदय, प्रश्न के पहले हिस्से का तो उत्तर दें । एनेक्ट्रिसिटी कर्मचारियों के प्रतिनिधियों को बुला कर इस सारी झंझट को मिटाने के लिये आप कोई कदम उठाएंगे क्या ?

श्री हाथी : मैंने उनको बुलाया था और वह मुझे मिलने आये थे । मैंने कहा है कि जो आप की पहली एक शर्त है कि जो गवर्नमेंट कान्ट्रक्ट रूल्स के अंडर में हैं उनको लागू नहीं होगा, वह बात गलत है । इसमें कोई शक नहीं है और मैंने कहा कि आप कहते हैं ।

that one third of the workers will not be covered, I have asked them to let me have the figures. Who are the one-third ?

SHRI S. A. DANGE : He had called a tripartite on the Coal Wage Board recommendations. Why does he not do it in this case ? (*Interruptions*).

SHRI HATHI : After we get the facts.

MR. SPEAKER : Papers to be laid on the Table.

श्री मधु सिमये : मैं एक आप से खुलासा चाहता हूँ । अध्यक्ष महोदय, आज अहमदाबाद से खबर आई है, अखबार में छपा है कि मोरारजी भाई ने इस्तीफा दिया है । मेरे प्रश्नों, प्रस्तावों का क्या हुआ ? क्या सचमुच इस्तीफा दे रहे हैं मोरारजी देसाई ?

MR. SPEAKER : Not now. It is not proper to raise it like this.

12.31 HRS.

#### PAPERS LAID ON THE TABLE

REPORT ETC. UNDER TARIFF COMMISSION ACT, 1951

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table—

- (1) A copy each of the following papers under sub-section (2) of

section 16 of the Tariff Commission Act, 1951 :—

- (i) Report (1967) of the Tariff Commission on the Fixation of Prices of Agricultural Tractors.
- (ii) Government Resolution No. 5/44/67/AE.I. II, dated the 3rd June, 1968.
- (iii) Statement showing reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table within the period prescribed in the said section. [*Placed in Library. See No. LT-1629/68*].

- (2) A copy of Notification No. S.O. 1955, published in Gazette of India dated the 3rd June, 1968 issued under clause 4 of the Tractors (Price Control) Order, 1967. [*Placed in Library. See No. LT-1629/68*].

#### NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—

- (1) The Export of De-oiled Rice Bran (Quality Control and Inspection) Amendment Rules, 1968, published in Notification No. S.O. 2537 in Gazette of India, dated the 12th July, 1968 (Hindi and English versions).
- (2) The Export of Frog Legs (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 2609 in Gazette of India, dated the 18th July, 1968 (Hindi and English versions).
- (3) The Export of P.V.C. Leather Cloth (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 2619 in Gazette of India, dated the 24th July, 1968 (Hindi and English versions). [*Placed in Library. See No. LT-1630/68*].